

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
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**22.04.2010**

**OA No. 68/2009 with MA 138/2009**

Mr. V.D. Sharma, Counsel for applicant.  
Mr. S.S. Ola, Proxy counsel for  
Mr. T.P. Sharma, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that he may be permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action and also for raising some additional grounds.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him file substantive OA for the same cause of action and also for raising some additional grounds.

The OA is disposed of as having been withdrawn.

*B.L. KHATRI*  
(B.L. KHATRI)  
MEMBER (A)

AHQ